

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

16.

**COMP.APPL/83(MB)2021,
IA(COMPANIES.ACT)/06(MB)2021,
IA(COMPANIES.ACT)/07(MB)2021
IN CP/1332(MB)2020**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **15.02.2024**

NAME OF THE PARTIES:

Parikshit Satpal Sethi

Vs.

Herbal Dream Ayurveda Creations
Private Limited

SECTION: 241(1), 242(4) OF THE COMPANIES ACT, 2013.

ORDER

1. Mr. Rabindra Hazari, Ld. Counsel for the Petitioner present. Mr. Ayush Yadav i/b Clove Legal, Ld. Counsel for the Respondent Nos. 2-10 present through VC. Ms. Abha Patel, Ld. Counsel for the Petitioner present.
2. Mr. Rabindra Hazari and Ms. Abha Patel, both the Counsel submit that they are appearing on behalf of the Petitioner. Mr. Rabindra Hazari took an objection that he is having a valid vakalatnama on record. The Counsel Ms. Abha Patel has no right to represent the case without no objection certificate from him. Both the Counsel are directed to get clarification from the Petitioner.
3. List this matter for further consideration on **02.05.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)